## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



Application No.414, 448, 460, 415/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES:

M/s. Phadnis Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.

**NAME** 

DESIGNATION

SIGNATURE

## ORDER Application No.414, 448,460,415/73(4)/NCLT/MB/MAH/2017

None present on the Applicant side. Since Court – II of NCLT has already initiated Corporate Insolvency Resolution process by declaring moratorium against this Company, this Petition is hereby dismissed with a liberty to the Applicant to appear before Interim Resolution Professional with their claims.

Sd/-

Sd/-

V. NALLASENAPATHY

B.S.V. PRAKASH KUMAR Member (Judicial)

Member (Technical)